

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 3483-JK (LD ) of 2022**

**DATED:- 06 - 06 - 2022**

Sanction is hereby accorded to the appointment of Officer's of Police Department (Home Department) as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 06- 06 - 2022

No:-LAW-OIC/153/2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Principal Secretary to Government, Home Department
6. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
7. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
8. Director Litigation , Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

  
(Khurshheed Ahmad Bhat)

Additional Secretary to Government

**Annexure to the Government Order No.3483-JK(LD) of 2022 dated 06.06.2022**

S.No.	Title of the case	OIC
1	FIR No. 38/2019 of police Station, Jammu titled State through P/s city Jammu V/s Laddi Ram and Ors involving offences under Section 8/12/22/27-A of NDPS Act, Section 201 RPC and Sections 13/16/17/8/19/20/21/39 of UA(P)	<b>Sh. Rahul Nagar,SDPO West, Jammu</b>
2	State vs Bhagwan Dass @ Bittu FIR No. 164/2015 PS Kanachak	
3	Charan Singh @ Charan Choudhary vs State FIR No. 52/2009 PS Miran Sahib	<b>Sh. Ramnish Gupta,SP Hqrs,Jammu</b>
4	State vs Kamal Choudhary and ors FIR No. 42/2014 PS Gandhi Nagar	<b>Sh. Ramnish Gupta,SP Hqrs,Jammu</b>
5	State vs Ashwani Kumar FIR No. 99/2005 PS R.S.Pura	<b>Sh. Ramnish Gupta,SP Hqrs,Jammu</b>
6	State vs Ashok Kumar and Ors FIR No. 66/2014 PS Women Cell,Jammu	<b>Smt. Mamta Sharma,SP City,Jammu</b>
7	State vs Asha Devi FIR No. 121/2010 PS Domana,Jammu	<b>Sh. Rahul Nagar,SDPO West, Jammu</b>
8	State vs Farooq Ahmad FIR No. 1/2017 PS Jajjar Kotli,Jammu	<b>Sh. Rahul Nagar,SDPO West, Jammu</b>
9	State vs Raj Kumar FIR No. 379/2013 PS Domana,Jammu	<b>Sh. Rahul Nagar,SDPO West, Jammu</b>
10	State vs Chain Singh FIR No. 138/2007 PS Domana,Jammu	<b>Sh. Rahul Nagar,SDPO West, Jammu</b>
11	State vs Nazar Hussain FIR No. 248/2020,PS Domana	<b>Sh. Rahul Nagar,SDPO West, Jammu</b>
12	State vs Amresh Mandal FIR No. 53/2011 PS Jajjar Kotli,Jammu	<b>Sh. Rahul Nagar,SDPO West, Jammu</b>
13	State vs Jatinder Singh and ors FIR No. 24/2009 PS Gandhi Nagar	<b>Smt. Mamta Sharma,SP City,Jammu</b>
14	State vs Sohan Lal FIR No. 106/2016 PS Satwari	<b>Smt. Mamta Sharma,SP City,Jammu</b>
15	State vs Vijay Kumar and Ors FIR No. 02/2004 PS Women Cell,Jammu	<b>Sh. Ramnish Gupta,SP Hqrs,Jammu</b>
16	State vs Vishal Sharma @ Vishu FIR No. 11/2008 PS Domana,Jammu	<b>Sh. Rahul Nagar,SDPO West, Jammu</b>
17	State vs Sanjeev Kumar and Ors FIR No. 45/2012 PS Akhnoor,Jammu	<b>Sh. Rahul Nagar,SDPO West, Jammu</b>
18	State vs Vinay Kumar @Vicky and ors FIR No. 98/2009 PS Gandhi Nagar	<b>Sh. Ramnish Gupta,SP Hqrs,Jammu</b>
19	State vs Ranjeet Singh and ors FIR No. 259/2017 PS Bahu Fort	<b>Sh. Ramnish Gupta,SP Hqrs,Jammu</b>
20	State vs Ranjeet Kumar @Vicky FIR No. 93/2021 PS Gandhi Nagar	<b>Smt. Mamta Sharma,SP City,Jammu</b>

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